

BEFORE HON'BLE NATIONAL GREEN TRIBUNAL  
WESTERN ZONE, PUNE

ORIGINAL APPLICATION NO. 21/2025 (WZ)

Madhukar Vishnu Gaikwad & Ors.

.... Applicant



Vs.

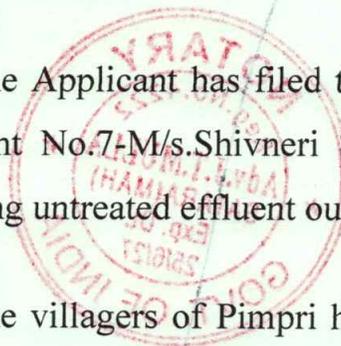
MOEF & CC & Ors.

.... Respondent

**REPLY AFFIDAVIT ON BEHALF OF RESPONDENT No. 5 & 6**  
**MAHARASHTRA POLLUTION CONTROL BOARD: -**

I, Amol Satpute aged about 37 years, occupation – Service, working as Sub-Regional Officer of the Maharashtra Pollution Control Board having office at Satara New Administrative Building, 2<sup>nd</sup> Floor, Behind ST Stand, Sardar Bazar, Satara – 415 001 do hereby state on solemn affirmation as under: -

1. I am filing this Affidavit on behalf of the Maharashtra Pollution Control Board i.e. Respondent No.5 and 6 in compliance of the Order dated 20/02/2025 passed by this Hon'ble NGT.
2. I say and submit that the Applicant has filed the present Application alleging that Respondent No.7-M/s.Shivneri Sugar Ltd., Koregaon, Dist: Satara is discharging untreated effluent outside its premises.
3. I say and submit that the villagers of Pimpri have made a complaint dated 23/12/2024 regarding air, water and noise pollution caused by M/s Shivneri Sugars Ltd., located at Gat Nos. 166, 164, 173, 174, 175, 176, 177, 178, 180, and 181, Ganeshkind, Jaipur, Taluka Koregaon, District Satara.
4. I say and submit in order to investigate the aforesaid complaint and to check the compliance of consent conditions, the officials of the Respondent- MPCB at Satara visited the premises of Respondent No.7-M/s Shivneri Sugars Ltd. on 27/12/2024 and observed various non-



compliances and accordingly the Respondent-MPCB issued proposed directions to Respondent No.-7 vide letter dated 03/04/2025. A copy of the proposed Direction dated 03/04/2025 is attached as an **Annexure-I**.

5. I say and submit that in order to verify the compliance of the Proposed Directions issued by Respondent-MPCB dated 03/04/2025, the officials of the Respondent-MPCB at Satara visited the site of Respondent No. 7 on 07/04/2025 and informed to all four applicants via email and telephonic communication dated 03/04/2025 to remain present during the site visit for verification of the facts. However, none of the applicants were present at the time of visit.

- I. During Visit, it is observed that, industry shut down its activity due to off season from 27/02/2025.
- II. Existing Effluent Treatment Plant was not found in operation due to off season.
- III. Industry has lifted all the untreated effluent stored earlier from two no's kaccha pit inside premises and same is taken into aeration tank of the ETP.
- IV. Industry has discarded one number of kaccha pit and another one number of pit is found filled with clear canal water
- V. No discharge of effluent was observed in Natural Odha. However, water found flowing through natural Odha having muddy colour.
- VI. No discharge of effluent was observed in open well. The water of two open wells outside the premises having muddy colour.
- VII. No discharge of effluent observed outside factory premises.
- VIII. Industry has stored bagasse in an open area. However not provided any cover shed.
- IX. Industry has started construction of distillery unit for which industry has obtained Consent to Establish vide dated 26/10/2023.

A copy of Visit Report along with Photographs dated 07/04/2025 is attached as an **Annexure-II**.



6. I say and submit that the Respondent – MPCB has given an opportunity of personal hearing to Respondent No. 7- M/s Shivneri Sugars Ltd. on 08/04/2025 and accordingly, issued Directions vide letter dated 06/05/2025 as under:-

- (i) To lift and treat all untreated effluent, which is stored in Kaccha Pits and abandoned Stone Quarry located at the backside of the factory immediately by stabilizing the effluent treatment plant sufficiently.
- (ii) To discard the Kaccha Pits on or before 10/05/2025.
- (iii) To operate the provided Effluent Treatment Plant Round O'Clock to achieve the consented standards and ensure that the treated / untreated effluent shall not find its way outside the premises.
- (iv) Not to store treated / untreated effluent within the premises and surrounded area.
- (v) To submit the top up Bank Guarantee of Rs. 50,00,000/- (Fifty Lakh Only) towards ensure compliance of the consent conditions and the Board's directions. A copy of Directions dated 06/05/2025 is attached as an **Annexure-III**.

7) I say & submit that in order to verify the compliance status of directions, the officials of the Respondent Board at Pune visited the site in question on 04/06/2025 & observed that the Respondent -industry has complied with the Directions dated 06/05/2025 as follows :-

Sr.No.	Directions	Compliance of Directions
1)	You shall lift and treat all untreated effluent which is stored in kaccha pits and abandoned stone quarry located at the backside of the factory immediately by stabilizing the effluent treatment plant sufficiently.	Industry has collected and treated effluent from kaccha pits and from stone quarry area. During visit, traces of trade effluent being disposed at the above locations were not observed.
2)	You shall discard the kaccha pits on or before 10/05/2025.	Industry has discarded kaccha pits.

3)	You shall operate the provided Effluent Treatment Plant Round O' Clock to achieve the consented standards and ensure that the treated/untreated effluent shall not find its way outside the premises.	During visit, industry was found not in operation due to off crushing season. Therefore, treatability of ETP could not able to verify.
4)	You shall not store treated/untreated effluent within the premises and surrounding area.	During visit no storage of treated/untreated effluent found within the premises and surrounded area.
5)	The existing Bank Guarantee of Rs.25,00,000/- (Rs.Twenty-Five Lakh only), which was submitted as per the consent conditions have been forfeited.	MPCB has issued letter dtd.06/05/2025 to the Bank of Maharashtra for forfeiture of Bank Guarantee of Rs.25,00,000/- (Rs.Twenty-Five Lakh only).
6)	You shall submit the top up Bank Guarantee of Rs. 50,00,000/- (Fifty Lakh only) towards ensuring compliance of consent conditions and the Board's directions. The Bank Guarantee shall submit in favour of Regional Officer, MPCB, Pune within 15 days.	Industry has submitted Bank Guarantee of Rs.50,00,000/- on 21/05/2025 said bank guarantee is valid up to 30/06/2027.

A copy of the compliance report dated 04/06/2025 along with the photographs is attached as an **Annexure-IV**.

Solemnly affirmed on this 11<sup>th</sup> day of June, 2025 at Satara.

I know the affiant

For and on behalf of Maharashtra  
Pollution Control Board i.e.  
Respondent No. 5 & 6,

ADVOCATE

(Amol Satpute)  
Sub Regional Officer Satara

**BEFORE ME**

**Noted & Registered**  
at Serial No. 3029 today at satara  
2025

**Adv. J. T. MULLA**  
B.Com.,LL.B.(Spl.) G.D.C. & A.  
NOTARY (Govt. of India) Reg. No. 4222  
"MAGiC" Bungalow, Gokern Nagar,  
Sangamnagar, SATARA-415 003 (MAH)  
Mob.:9975738834,9763230330  
8329494876



	<b>MAHARASHTRA POLLUTION CONTROL BOARD</b> <b>REGIONAL OFFICE, PUNE</b>  <b>“आपली सेवा आमचे कर्तव्य”</b>	 <b>Jog Center, Building, 3<sup>rd</sup>  Flor, Wakadewadi,  Mumbai-Pune Highway,  Pune-411003, Maharashtra</b>
<b>Tel. No. 9423632901</b> <b>SRO Off: 9422742901</b> <b>E-mail:</b> <a href="mailto:ropune@mpcb.gov.in">ropune@mpcb.gov.in</a> <b>Visit us at:</b> <a href="http://www.mpcb.gov.in">www.mpcb.gov.in</a>		

No. MPCB/ROP/PD/2504030018

Date:03/04/2025

To,  
**M/S Shivneri Sugars Ltd.,**  
**Gut no.166, 164, 173, 174, 175, 176, 177, 178, 180, 181,**  
**A/p. Ganeshtekadi, Jaipur,**  
**Tal. Koregaon, Dist. Satara**

**Sub:** Proposed Directions under section 33 A of Water (Prevention & Control of Pollution) Act, 1974 and under section 31A of Air (Prevention & Control of Pollution) Act, 1981.

**Ref:** 1) Consent granted by the Board vide letter dtd. 02/03/2025.  
2) Compliant received from the Grampanchayat Pimpri, Tal. Koregaon, Dist. Satara vide letter Dtd. 23/12/2024  
3) Visit of the Board officials to your industry on 27/12/2024.  
4) Proposal submitted by the Sub Regional Officer, Satara vide no. MPCB-LEGAL\_ACTIONS\_311224014

**WHEREAS**, the Maharashtra Pollution Control Board has granted Consent to Operate u/s 26 of the Water (Prevention and Control of Pollution) Act, 1974 and u/s 21 of the Air (Prevention and Control of Pollution) Act, 1981 & Authorization under Rule 6 of the Hazardous and Other Wastes (Management and Trans-boundary Movement) Rules, 2016, subject to certain terms and conditions.

**AND WHEREAS**, it is obligatory on your part to provide adequate pollution control devices and comply with the consent conditions so as to achieve the standards prescribed by the Board in its consent.

**AND WHEREAS**, the Board office has received complaint from the Grampanchayat Pimpri, Tal. Koregaon, Dist. Satara regarding air and water pollution nuisance caused due to your activities vide above reference (2).

**AND WHEREAS**, In accordance to the complaint, the Official/s of the Maharashtra Pollution Control Board at Satara visited to your site and accordingly, Sub Regional Officer, MPC Board Satara submitted legal action proposal with following non-compliances,

1. The untreated / partial treated effluent is found stored within factory premises and discharged along with condensate water outside the premises.
2. The units of the Effluent Treatment Plant are not operating properly.
3. The effluent is found discharged illegally outside the factory premises by various ways, causing blackish colour to the well water.

**AND WHEREAS**, it has been observed that you have failed to comply with the conditions stipulated in the Consent, thereby causing water pollution into the environment.



2...

...2...

**NOW THEREFORE**, in view of the above non-compliance, you are hereby directed to:

1. You shall stop the discharge of any kind of effluent outside the factory premises.
2. You shall treat the stored effluent into the existing ETP as per the consent conditions.

You are hereby directed to submit reply / respond along with the compliance report within 03 days from issuance of these directions failing which, further necessary legal action will be initiated against your unit under the provisions of the Water (prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981, which may be note.

For and on behalf of  
Maharashtra Pollution Control Board

  
03/04/25

(J. S. Salunkhe)  
Regional Officer,  
M. P. C. Board Pune

Copy Submitted for information to

1. Joint Director (APC), M.P.C. Board, Mumbai.
2. Law Officer, M.P.C. Board, Mumbai.

**Copy to- The Sub-Regional Officer, M.P.C. Board, Satara :-** Keep necessary follow up and submit the compliance report within time.





## Maharashtra Pollution Control Board

महाराष्ट्र प्रदूषण नियंत्रण मंडळ

### Visit Report

#### General Information

**IMIS ID :** MPCB-CONSENT-0000183491

**Industry Name :** M/s. Shivneri Sugars Ltd.

**Address :** A/p- Ganesh Tekadi, Jaipur, Tal- Koregaon, Dist- Satara, Tal. Koregaon, Dist. Satara

**Pincode :**

**Category :** 17 Category

**Email :** rjdeshmukh@athanisugars.com

**Phone :** 9764261510

**Visit Scheduled On :** 07/04/2025

**Last date of visit :** 08/04/2025

**Visited by :** Rahul H. Nimbalkar(FO-Satara)



#### Visited On

Visited Industry on :07/04/2025

Email Address of Unit :rjdeshmukh@athanisugars.com

Telephone Number of Unit :9764261510

#### Siting Criteria

Siting Criteria : No

#### Location

Notified Industrial area : No

Detail : -

Planning Authority : -

#### Visit For

Visit For : Surprise

Applied For : Court Matter

#### Previous Consent Detail

Consent UAN No.	Date	Validity	Capital Investment	Verified By
MPCB-CONSENT-0000209979	02-03-2025	31-07-2025	21911.43	CA Certificate

#### Environment Clearance

Is EC Applicable : Yes

Is EC Obtained : Yes

EC Detail : C23A022MH170404, File No.-IA-J-11011/277/2018-IA-II(I), Dtd. 19/04/2023

**Production Details**

Product Name	Quantity(As consent)	Unit(As consent)	Quantity(Actual)	Unit(Actual)	Operational Issue
Sugar	15120.0000	MT/M	0	--NA--	No
Co-Generation Electricity	8.0000	MW	0	--NA--	No
Bagasse	35280.0000	MT/M	0	--NA--	No
Pressmud	5040.0000	MT/M	0	--NA--	No
Molasses	5040.0000	MT/M	0	--NA--	No

**Waste Water Management**

Source of water :

1) Surface

Surface Detail : Irrigation Dept

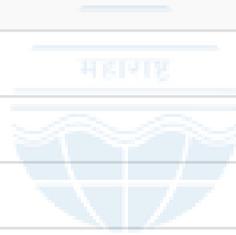
Authority Permission : Irrigation Dept

**Deviation In:**

Water Consumption : Yes

Effluent : Yes

Sewage : Yes

**Whether Industrial effluent generated : Yes****Whether Domestical effluent generated : Yes**

		Industrial		Domestic	Gardening
		Process	Cooling		
Generation in m3/day	As per consent	554		10	0
	Actual	554		10	0

**Treatment System**

Industrial		Domestic	
Primary :	O & G Trap Screening Neutralization / Equalization Primary Settling/Sedimentation	Septic Tank & Soak Pit	
Secondary :	Activated Sludge Process Any Other 1		
Tertiary :	Activated Carbon Filter		
Advanced :			
<b>Industrial Purpose</b>			
a) Ind. Effluent Generation (in CMD): 554			
ETP Capacity : 600			
b) Segregation : No			
c) Disposal : Land for Gardening			
Land available in acres : 14.16			
<b>Domestic Purpose</b>			
a) Generation (in CMD) : 10		STP Capacity : 0	
b) Disposal : Land for Gardening			
Land available in acres : 0			
<b>JVS sample collection (Water)</b>			
JVS sample collected for Water : No			
Detail : NA			
<b>Previous JVS Records (Water)</b>			

Sr. No.	Unique id	Barcode Number	Sample Type	Sample Subtype	Payment Status	COA Generated
1	MPCB-JVS-290525038	BR-0087129	Water	Environment	Payment Pending	YES Link : <a href="#">Download</a>
2	MPCB-JVS-290525038	BR-0087130	Water	Environment	Payment Pending	YES Link : <a href="#">Download</a>
3	MPCB-JVS-290525038	BR-0087131	Water	JVS	Payment Pending	YES Link : <a href="#">Download</a>
4	MPCB-JVS-270525015	BR-0093636	Water	JVS	Payment Pending	YES Link : <a href="#">Download</a>
5	MPCB-JVS-270525015	BR-0093637	Water	JVS	Payment Pending	YES Link : <a href="#">Download</a>

#### Air Pollution Aspect

1) Details of emission : Yes

#	Source	Fuel Name	Fuel Quantity	Fuel Unit	Control Equipment Installed	Stack Height(mtrs)	Operational Issue
1	BoilerBoiler	Bagasse	744	MT/Day	Dust Collector followed by Wet Scrubber	80	No

2) Differential in existing source of emission : No



#### JVS sample collection (Air)

JVS sample collected for Air : No

Detail : NA

#### Previous JVS Records (AIR)

Sr. No.	Unique id	Barcode Number	Sample Type	Sample Subtype	Payment Status	COA Generated
1	MPCB-JVS-270324072	BR-0063926	Air	Ambient	Payment Pending	YES Link : <a href="#">Download</a>
2	MPCB-JVS-270324072	BR-0063927	Air	Ambient	Payment Pending	YES Link : <a href="#">Download</a>
3	MPCB-JVS-270324072	BR-0063928	Air	Ambient	Payment Pending	YES Link : <a href="#">Download</a>
4	MPCB-JVS-270324072	BR-0063929	Air	Source Emission	Payment Pending	YES Link : <a href="#">Download</a>

#### Hazardous Waste Generation

Difference in exiting waste generation : Yes

Category No. & type	Quantity as per consent	UOM	Treatment	Method of Disposal as per consent	Actual disposal	Total Quantity disposed (as per FORM 4)	Quantity disposed at CHWTSDF	Quantity disposed for co-processing	Quantity disposed by actual user	Last Disposal quantity	Last Disposal date
5.1 Used or spent oil	1.5	MT/M	Sale to MPCB authorized re-processor / recycler / CHWTSDF	Sale to MPCB authorized re-processor / recycler / CHWTSDF	0.00	0.00	0.00	0.00	0.00	0	

#### Non Hazardous Waste Generation

Difference in exiting waste generation : Yes

Name of waste	Quantity as per consent	UOM	Treatment	Method of Disposal as per consent	Last Disposal date	Last Disposal quantity	Actual Disposal
Boiler Ash	15	MT/Day	Sale to authorized Brick Manufacturer / Use in Manure	Sale to authorized Brick Manufacturer / Use in Manure		0	0.00
ETP Sludge	05	MT/M	Composting	Use as Manure		0	0.00

#### Any specific Conditions

	Condition	Compliance
Consent		
Directions		
Environment Clearance		
Any NGT / Court order		

#### Bank Guarantee

BG Imposed : Yes

BG Imposed Against : Consent

Bank Guarantee Imposed for	BG submitted	Bank Guarantee No	Date	Validity	Amount	Status	Compliance Period	Return	Forfeit
Rs. 25 Lacs	Yes	BOM/1955/60474900516	23-01-2024	30.06.2025	2500000	Not Compiled	31.07.2024	0	No

#### Remark

#	Statutory Submissions	Financial Year	Within Time	Whether any deviation waste generation & disposal (less/more )
				Record not found.

#### Penal Charges

Penal Charges : No

**OCEMS**

Is Mandatory : Not Mandatory

Detail :

Connected to MPCB server : No

Detail : NA

**Green Coverage**

Green Coverage : No

Detail : NA

**Any Specific Observation**

Any Specific Observation : 1) Joint visit along with SRO Satara carried out to the industry on 07/04/2025 for verification of compliance of Proposed Direction issued Dtd.03/04/2025 as well as in compliance of Direction of Hon'ble NGT in Matter OA 21/2025. 2) As per Direction's of Hon'ble NGT in order Dtd. 20/02/2025. This office informed all the 4 applicant 1) Madhukar Vishnu Gaikwad 2) Shivaji Shamrao Gaikwad 3) Shahaji Vitthal Kanase 4) Prakash Ramchandra Nikam vide email. Dtd.03/04/2025 to remain present during the visit to verify the fact of the matter. This office also contacted all the 4 applicant over phone. However, during the time of visit none of the applicant showed up for verification of the matter. 3) During visit, it is observed industry had shut down its activity due to season off from 27/02/2025. 4) ETP found not in operation due to season off. 5) Industry lifted all the untreated effluent stored earlier from two no's kaccha pit inside premises same is taken into aeration tank of the ETP. However, there is not treatment given to effluent at present as plant is shut down. 6) Industry has discarded one number of kaccha pit by filling earth matter. 7) In one number of pit found filled with clear water due to percolation of canal water. 8) Industry is instructed to discard this 2nd number kaccha pit also. 9) During visit muddy colour water found flowing through natural odha, no any effluent observed in natural odha. JVS sample collected for further analysis. 10) Also muddy colour water observed in two number of open well outside premises of industry no an effluent observed in open well. JVS sample is collected for further analysis. 11) During visit, no discharge of effluent observed. 12) Industry has stored bagasse in an open area. Not provided any cover shed. 13) Industry has stored boiler ash in an open area not provided cover shed also not provided water sprinkling arrangement to avoid dust emission. 14) Industry has started construction of distillery unit for which industry has obtained Consent to Establish vide dtd. 26/10/2023.

**Previous legal action detail**

Sr. No.	Legal Action Details	Legal Direction/Notice Details
1	MPCB-LEGAL_ACTIONS-311224014 <b>Initiated By:</b> Rahul H. Nimbalkar(FO-Satara)	Proposed Direction <b>Outward No:</b> MPCB/PD/2504030018 <b>Issued By:</b> Shri. Babasaheb Mahipatrao Kukade(RO-Pune) <b>Issued On:</b> 03/04/2025
2	MPCB-LEGAL_ACTIONS-311224014 <b>Initiated By:</b> Rahul H. Nimbalkar(FO-Satara)	Interim Direction <b>Outward No:</b> MPCB/ID/2505060002 <b>Issued By:</b> Shri. Babasaheb Mahipatrao Kukade(RO-Pune) <b>Issued On:</b> 07/05/2025

**Whether unit complied**

Whether unit complied : No



GPS Map Camera

**Satara, Maharashtra, India**  
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India  
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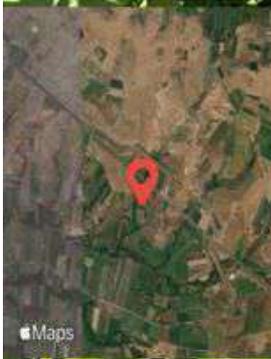
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India

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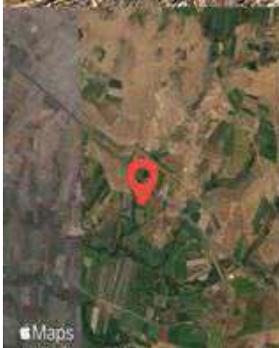
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Note : Captured by GPS Map Camera





GPS Map Camera



**Satara, Maharashtra, India**

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Maharashtra 415511, India

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 GPS Map Camera

## Satara, Maharashtra, India

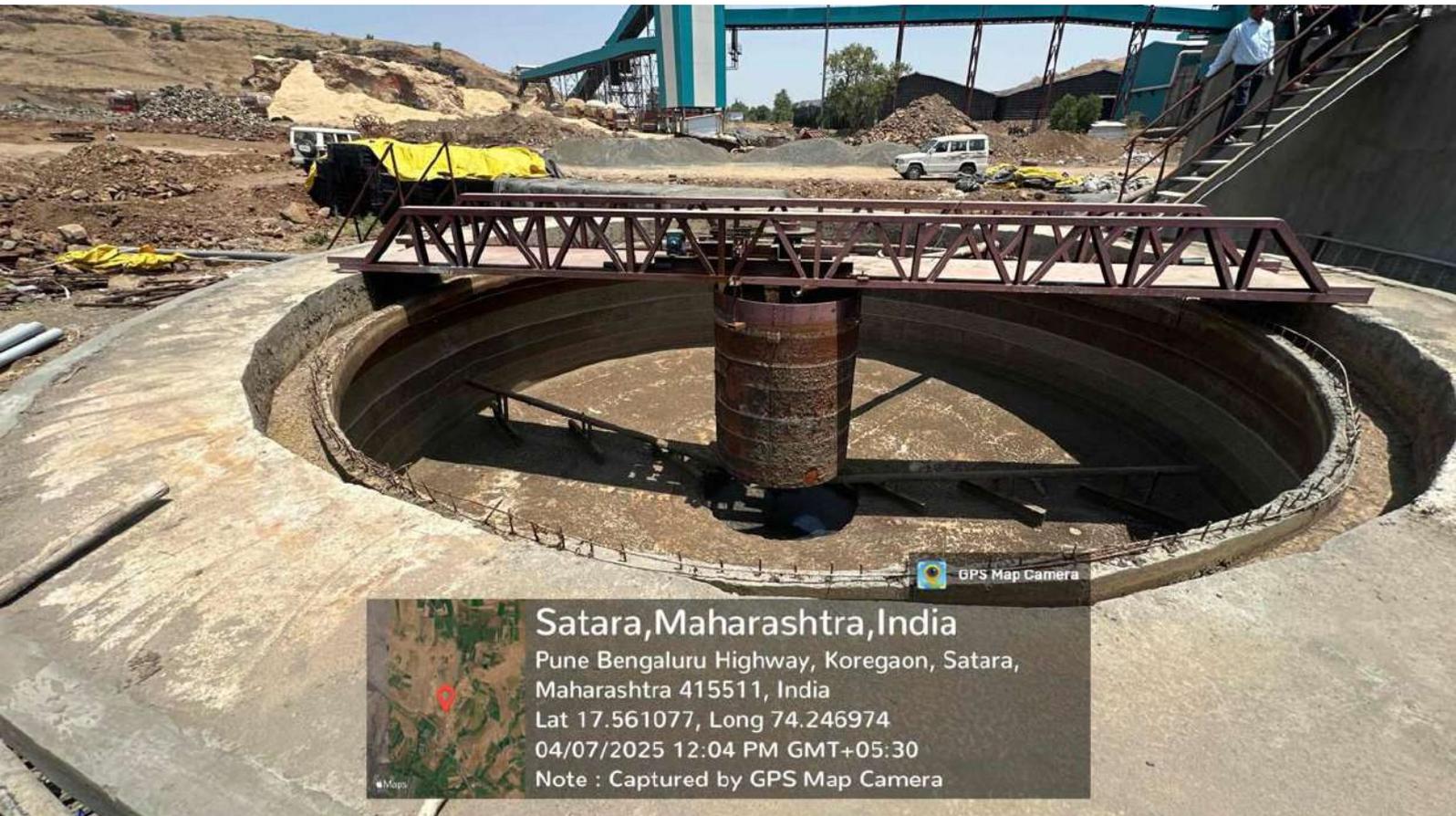
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Maharashtra 415511, India

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Note : Captured by GPS Map Camera





 GPS Map Camera

**Satara, Maharashtra, India**  
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Maharashtra 415511, India  
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Note : Captured by GPS Map Camera

 Maps



GPS Map Camera

**Satara, Maharashtra, India**

Pune Bengaluru Highway, Koregaon, Satara,  
Maharashtra 415511, India

Lat 17.561096, Long 74.246979

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Note : Captured by GPS Map Camera





GPS Map Camera

## Satara, Maharashtra, India

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Maharashtra 415511, India

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Note : Captured by GPS Map Camera





GPS Map Camera



**Satara, Maharashtra, India**

Pune Bengaluru Highway, Koregaon, Satara,  
Maharashtra 415511, India

Lat 17.563802, Long 74.246658

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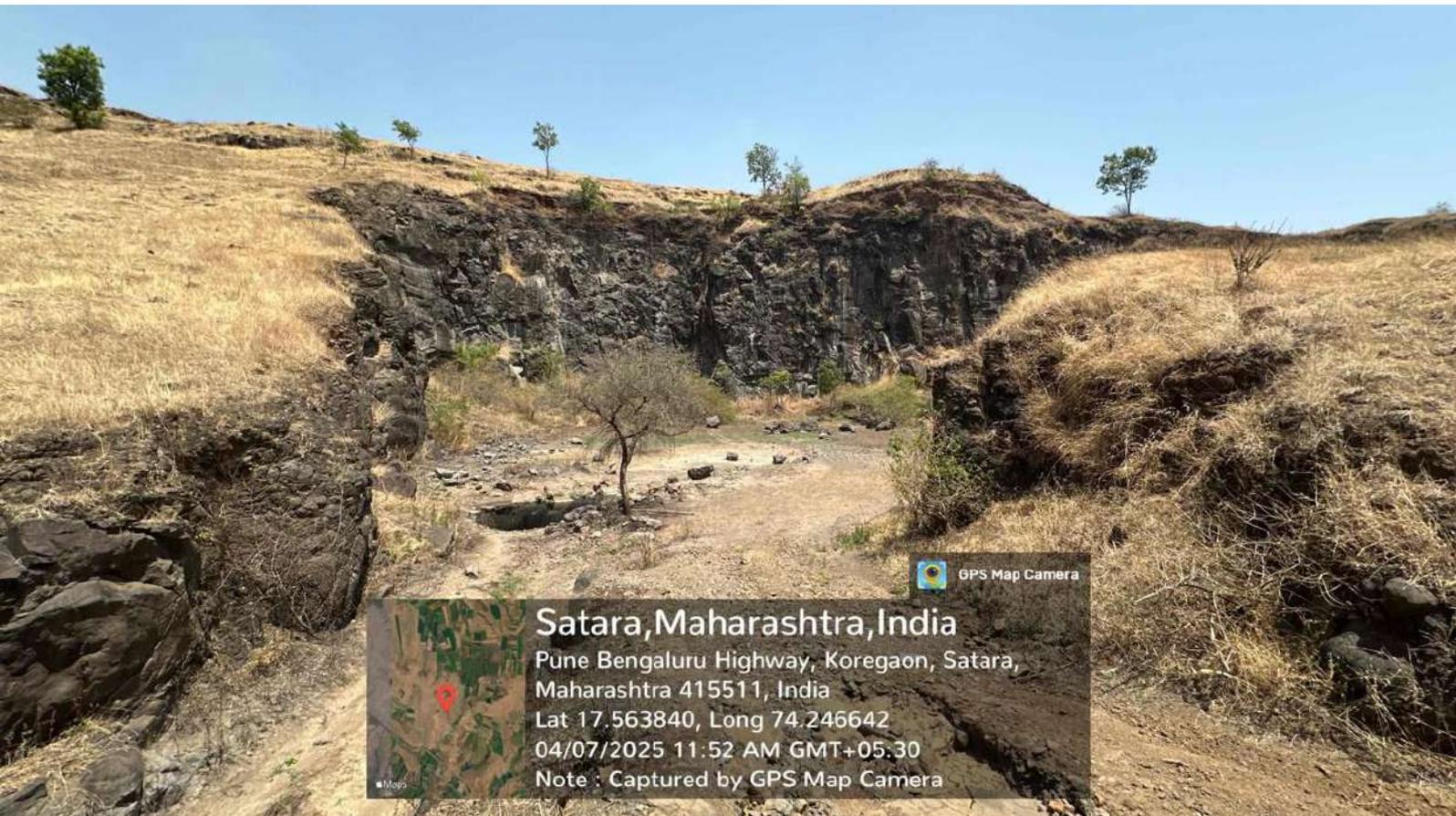
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 GPS Map Camera

**Satara, Maharashtra, India**  
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Maharashtra 415511, India  
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Note : Captured by GPS Map Camera

 Maps



 GPS Map Camera

**Satara, Maharashtra, India**  
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Maharashtra 415511, India  
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 Maps



 GPS Map Camera



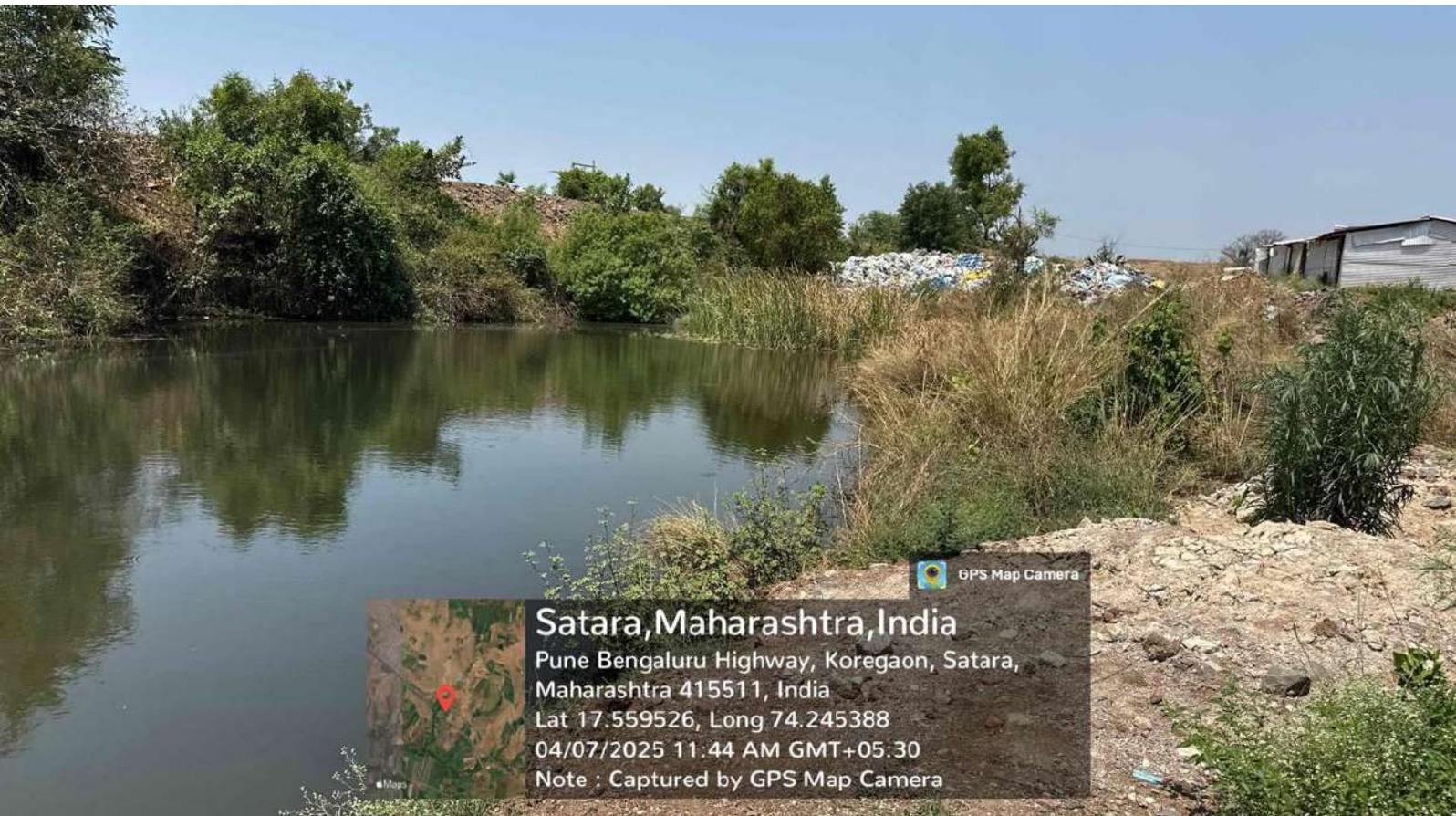
## Satara, Maharashtra, India

Pune Bengaluru Highway, Koregaon, Satara,  
Maharashtra 415511, India

Lat 17.559536, Long 74.245398

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Note : Captured by GPS Map Camera





GPS Map Camera



**Satara, Maharashtra, India**

Pune Bengaluru Highway, Koregaon, Satara,  
Maharashtra 415511, India

Lat 17.559518, Long 74.245394

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Note : Captured by GPS Map Camera



GPS Map Camera



**Satara, Maharashtra, India**

Pune Bengaluru Highway, Koregaon, Satara,  
Maharashtra 415511, India

Lat 17.559517, Long 74.245391

04/07/2025 11:43 AM GMT+05:30

Note : Captured by GPS Map Camera



GPS Map Camera



**Satara, Maharashtra, India**  
Pune Bengaluru Highway, Koregaon, Satara,  
Maharashtra 415511, India  
Lat 17.559514, Long 74.245387  
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Note : Captured by GPS Map Camera



GPS Map Camera



**Satara, Maharashtra, India**

Pune Bengaluru Highway, Koregaon, Satara,  
Maharashtra 415511, India

Lat 17.559511, Long 74.245391

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Note : Captured by GPS Map Camera



 GPS Map Camera

## Satara, Maharashtra, India

Pune Bengaluru Highway, Koregaon, Satara,  
Maharashtra 415511, India

Lat 17.561043, Long 74.246917

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Note : Captured by GPS Map Camera





GPS Map Camera



**Satara, Maharashtra, India**

Pune Bengaluru Highway, Koregaon, Satara,  
Maharashtra 415511, India

Lat 17.559515, Long 74.245398

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Note : Captured by GPS Map Camera

**MAHARASHTRA POLLUTION CONTROL BOARD**  
**REGIONAL OFFICE - PUNE**

Phone No. 020-25811694  
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 e-mail : [ropune@mpcb.gov.in](mailto:ropune@mpcb.gov.in)  
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Jog Centre, 3<sup>rd</sup> Floor,  
 Wakdedwadi,  
 Old-Pune Mumbai Road,  
 Pune- 411003

**ROP/ MPCB/Directions / 2505060002**

**Date: 06/05/2025**

To,

M/s. Shivneri Sugars Ltd.,

Gat No. 166, 164, 173, 174, 175, 176, 177, 178, 180, 181,

Ganeshtekadi, A/p. Jaipur, Tal. Koregaon, Dist. Satara

Sub: Conditional Directions under section 33A of the Water (Prevention & Control of Pollution) Act, 1974 and 31A of Air (Prevention & Control of Pollution) Act, 1981.

Ref : 1) Legal Action Proposal Submitted by Sub Regional Officer, Satara vide MPCB- LEGAL-ACTIONS-311224014.

2) Proposed Directions issued by the Board vide letter Dtd. 03/04/2025.

3) Reply submitted to the PD on 07/04/2025

4) Personal hearing extended at MPCB-HQ, Mumbai on 08/04/2025

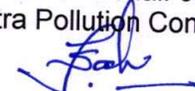
5) Minutes of personal hearing received on 24/04/2025.

With reference to the above, the personal hearing extended on 08/04/2025 before the Board's Competent Authority at MPCB-HQ, Sion, Mumbai and the minutes of personal hearing received on 30/04/2025, Considering your submissions during the hearing and Report of Sub Regional Officer Satara. The Board has decided to issue the following directions,

- (1) You shall lift and treat all untreated effluent which is stored in kaccha pits and abandoned stone quarry located at the backside of the factory immediately by stabilizing the effluent treatment plant sufficiently.
- (2) You shall discard the Kaccha Pits on or before 10/05/2025.
- (3) You shall operate the provided Effluent Treatment Plant Round O' Clock to achieve the consented standards and ensure that the treated / untreated effluent shall not find its way outside the premises.
- (4) You shall not store treated / untreated effluent within the premises and surround area.
- (5) The Existing Bank Guarantee of Rs. 25,00,000/- (Twenty-Five Lakh Only), which was submitted as per the consent conditions have been forfeited.
- (6) You shall submit the top up Bank Guarantee of Rs. 50,00,000/- (Fifty Lakh Only) towards ensuring compliance of the consent conditions and the Board's directions. The Bank Guarantee shall submit in favor of Regional Officer, Maharashtra Pollution Control Board, Pune within 15 days.

You shall submit the action taken report on the above directions within 07 Days, in case you fail to comply with the above directions the Board will have no option to initiate further legal action as deemed fit, which may please be noted.

For and on behalf of  
 Maharashtra Pollution Control Board

  
 (J. S. Salunkhe)  
 Regional Officer,  
 M. P. C. Board Pune

Copy submitted to:-

1. Joint Director (APC), MPCB, Mumbai
2. P & Law Division / Law Officer, MPCB, Mumbai.

Copy to: - Sub Regional Officer, MPCB, Satara : You shall collect the samples of well water around the industry premises, if any complaint is received furthermore. Also verify the operational feasibility of air and water pollution control systems before ensuing crushing season and report accordingly.



# MAHARASHTRA POLLUTION CONTROL BOARD SUB-REGIONAL OFFICE – SATARA.

Phone No. 02162-233527  
Fax No. 02162-233527  
Email ID -srosatara@mpcb.gov.in



"Your Service is our Duty"

Administrative Building,  
2 nd Floor, Behind S. T.  
Stand Sadar Bazar,  
Satara 415 001.

No. MPCB/SROST/ 250604-FTS-0190

Date- 04/06/2025

To,

Joint Director (APC),  
M.P.C. Board,  
Mumbai.

Sub:- Detailed point wise compliance report of Board's Directions in respect of M/s. Shivneri Sugars Ltd, Gat No.166,164,173,174, 175,176, 177,178,180,181, Ganeshtekadi, A/P-Jaipur, Tal-Koregaon, Dist-Satara.

Ref:- 1) Board's Direction Dtd.06/05/2025.  
2) Your mail Dtd.20/05/2025.  
3) Visit of Board Officials to the industry dtd.04/06/2025.

Sir,

With reference to above subject, it is to submit that, detailed point wise compliance report of Board's Directions in respect of M/s. Shivneri Sugars Ltd, Gat No.166,164,173,174, 175,176, 177,178,180,181, Ganeshtekadi, A/P-Jaipur, Tal-Koregaon, Dist-Satara is as under-

Sr.No.	Point in Board's Directions	Compliance Status of Board's Directions
1)	You shall lift and treat all untreated effluent which is stored in kaccha pits and abandoned stone quarry located at the backside of the factory immediately by stabilizing the effluent treatment plant sufficiently.	Industry has collected and treated effluent from kaccha pits and from stone quarry area. During visit, traces of trade effluent being disposed at the above locations were not observed.
2)	You shall discard the kaccha pits on or before 10/05/2025.	Industry has discarded kaccha pits.
3)	You shall operate the provided Effluent Treatment Plant Round O' Clock to achieve the consented standards and ensure that the treated/untreated effluent shall not find its way outside the premises.	During visit, industry was found not in operation due to off crushing season. Therefore, treatability of ETP could not able to verify.

4)	You shall not store treated/untreated effluent within the premises and surrounding area.	During visit no storage of treated/untreated effluent found within the premises and surrounded area.
5)	The existing Bank Guarantee of Rs.25,00,000/- (Twenty-Five Lakh only), which was submitted as per the consent conditions have been forfeited.	MPCB has issued letter dtd.06/05/2025 to the Bank of Maharashtra for forfeiture of Bank Guarantee of Rs.25,00,000/- (Rs.Twenty-Five Lakh only).
6)	You shall submit the top up Bank Guarantee of Rs. 50,00,000/- (Fifty Lakh only) towards ensuring compliance of consent conditions and the Board's directions. The Bank Guarantee shall submit in favour of Regional Officer, MPCB, Pune within 15 days.	Industry has submitted Bank Guarantee of Rs.50,00,000/- on 21/05/2025 said bank guarantee is valid up to 30/06/2027.

During visit, it has been observed that, industry has started construction work of distillery unit for which they have already obtained Board's Consent to Establish dtd.26/10/2023. Industry found not in operation due to crushing season is off. Nalla near industry found flowing with rainwater. Also there are no traces of effluent observed in nearby open well. JVS samples of water from nalla and open well has been collected for further analysis. At ETP unit all the tanks found empty and no any traces of disposal of effluent (treated/untreated) within industry premises and outside industry premises were observed.

This is submitted for information & further needful please.

Yours faithfully,

*A.A. Satpute*  
(A.A.Satpute)

Sub-Regional Officer,  
M.P.C.B., Satara

Copy submitted for favour of information:

- 1) Law Office (P&L Divn.I), M. P. C. Board, Mumbai.
- 2) The Regional Officer, M. P. C. Board, Pune.



















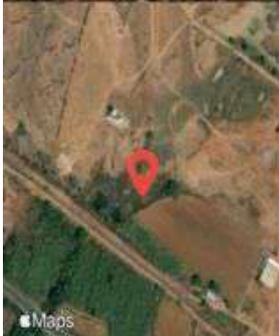
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GPS Map Camera



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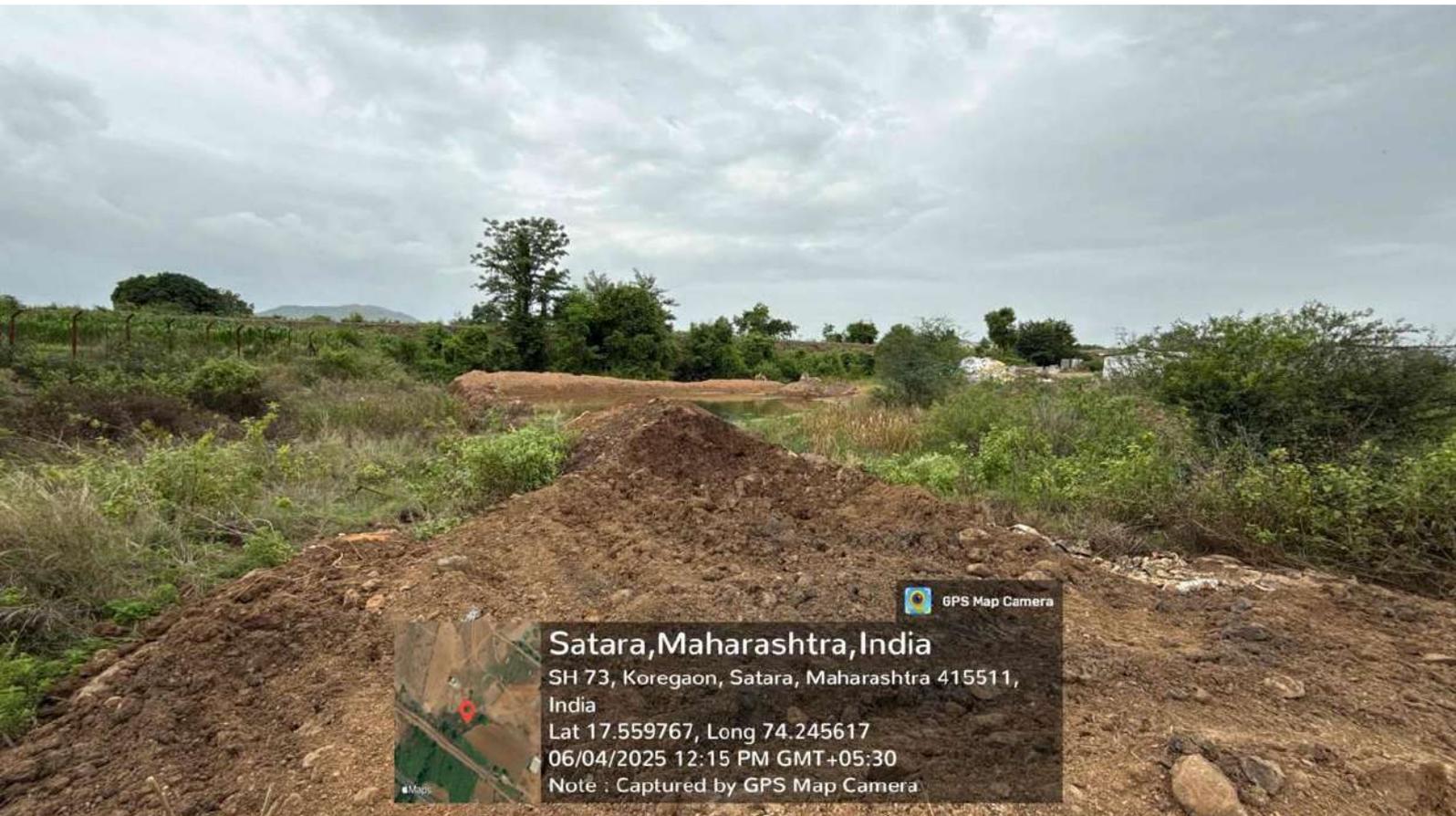


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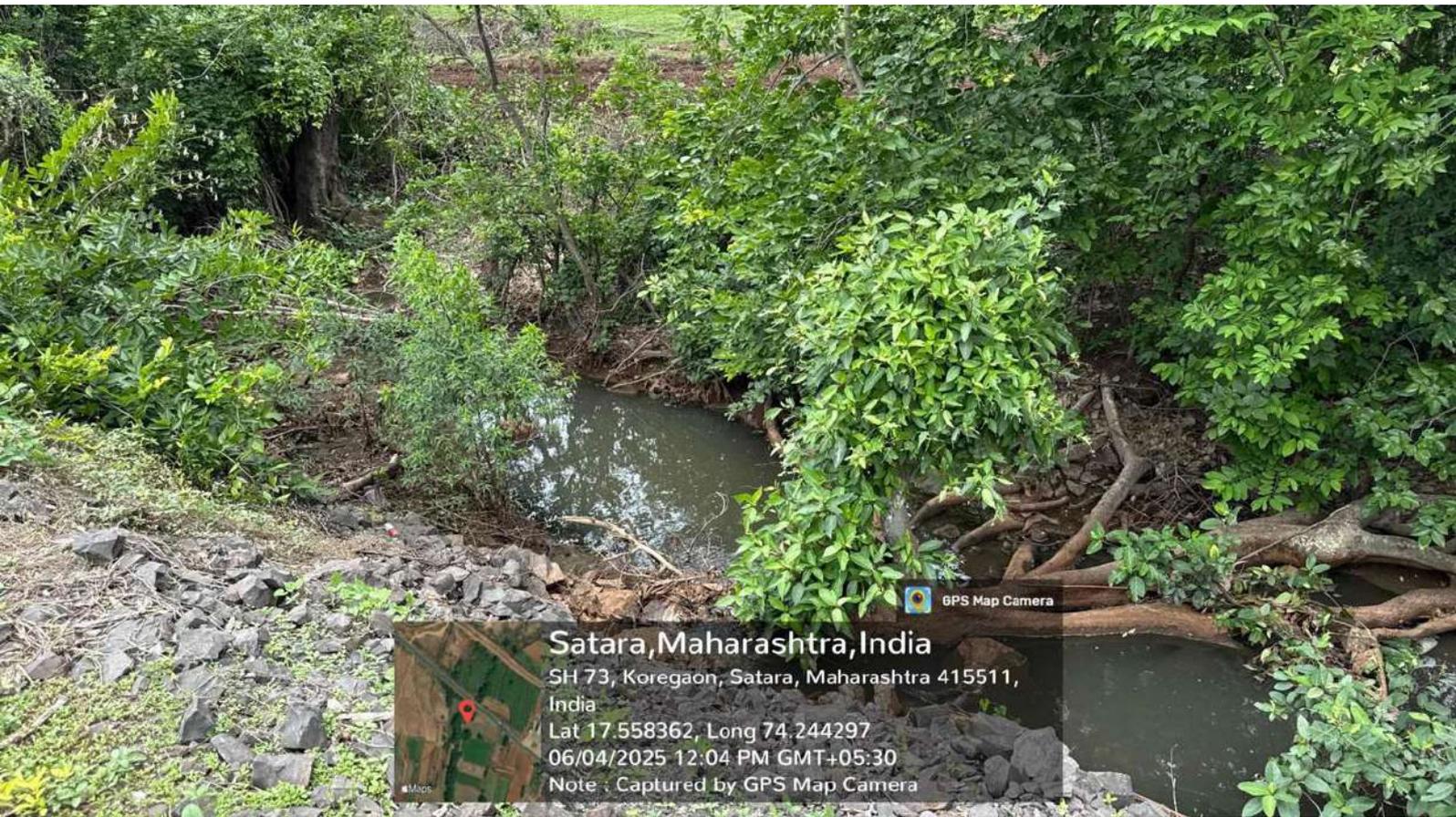
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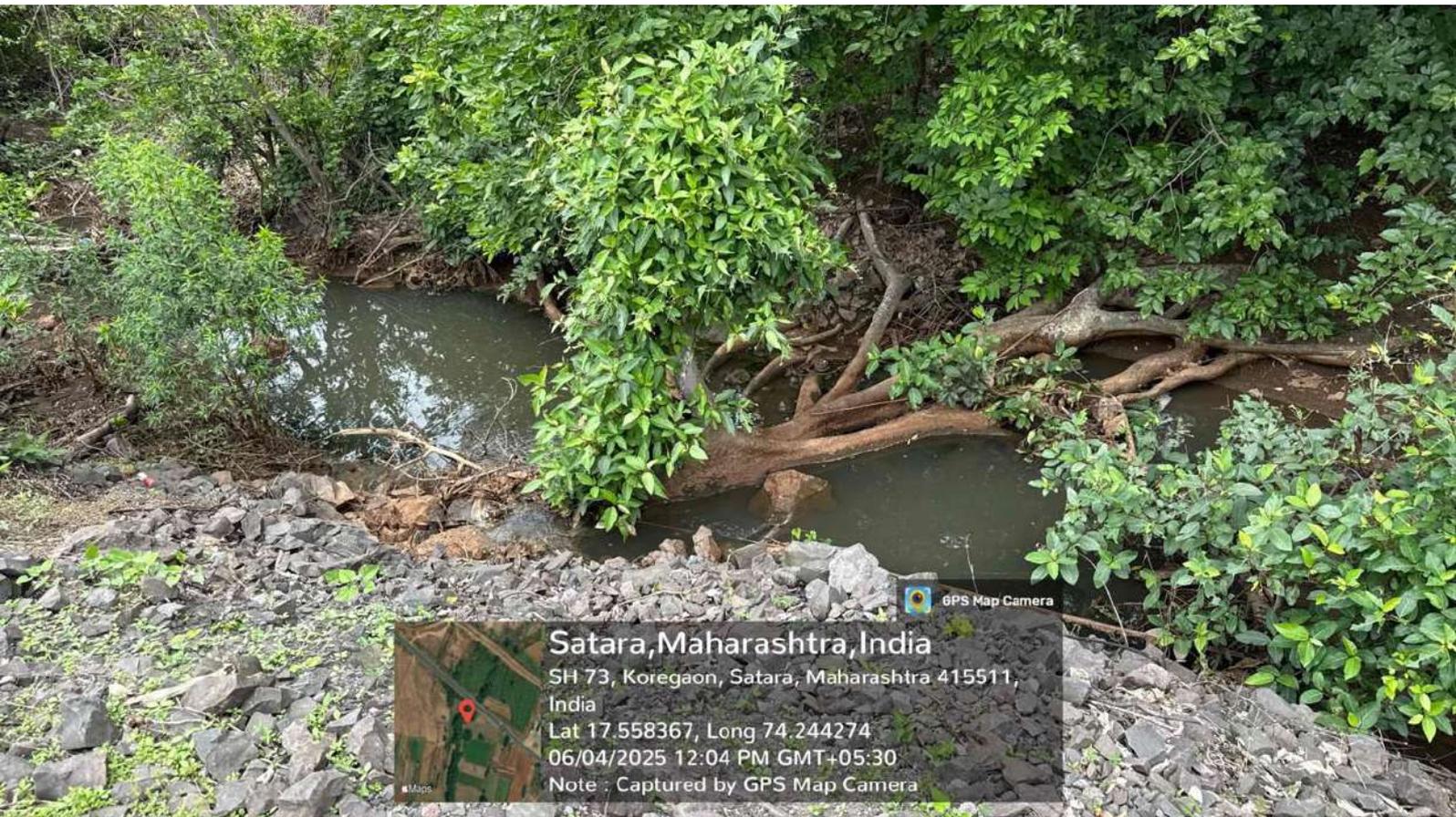


GPS Map Camera



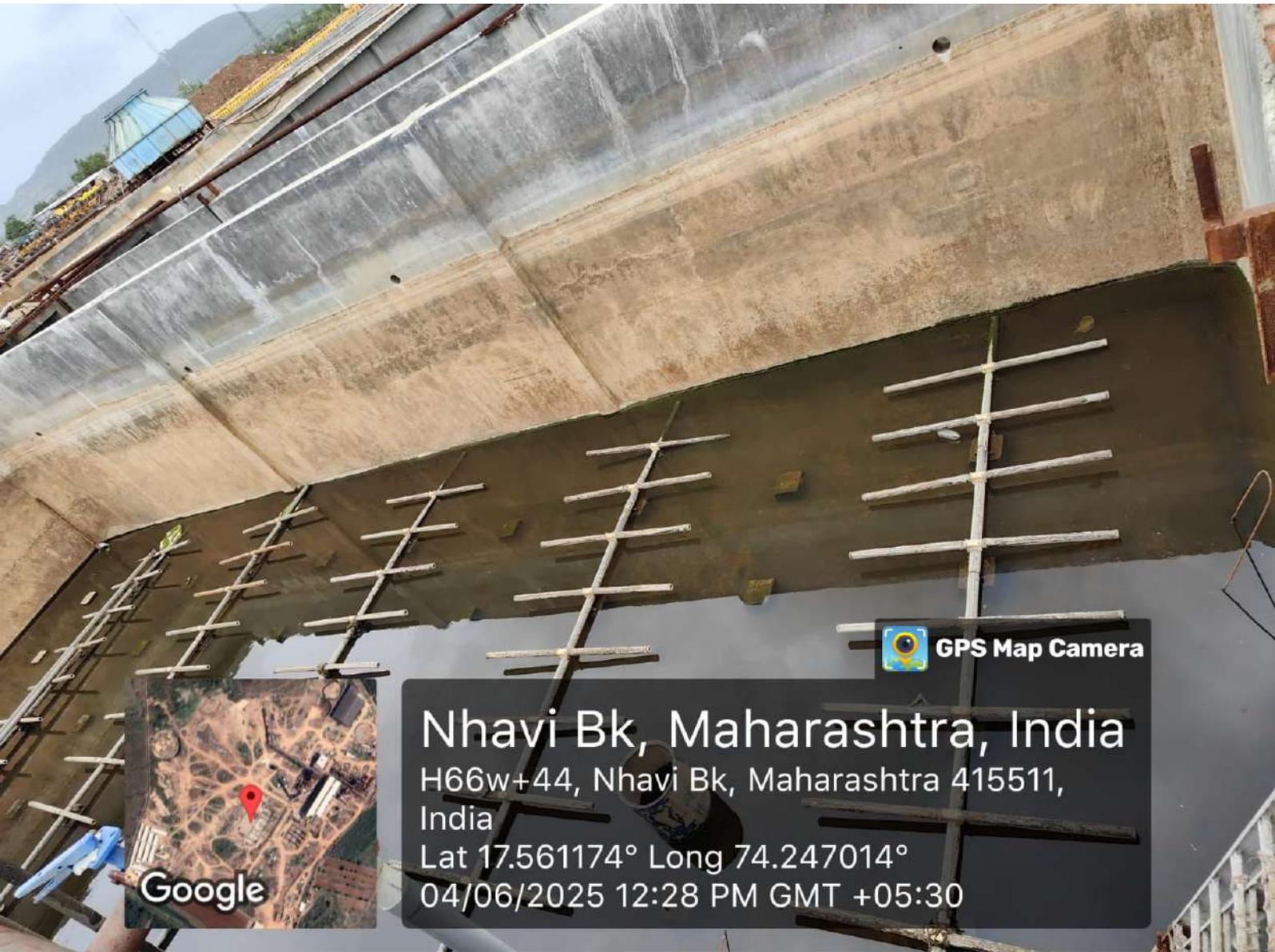
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India

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India

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H66w+44, Nhavi Bk, Maharashtra 415511,  
India

Lat 17.561175° Long 74.247014°

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